

## BEFORE THE NATIONAL GREEN TRIBUNAL

### WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 58 OF 2022 (WZ)

**IN THE MATTER OF: -**

**Aryavart Foundation .....Applicant**

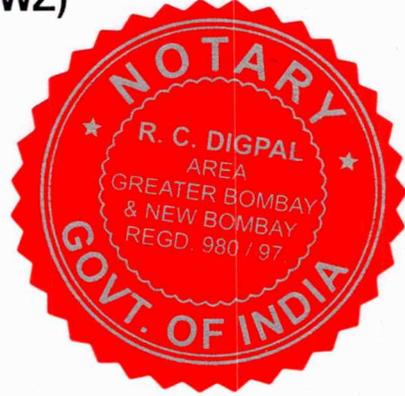
**Versus**

**M/s RIA CEPT Co-op. Society Ltd. & Ors ..... Respondents**

**AFFIDAVIT ON BEHALF OF NODAL OFFICER SEEKING SIX WEEKS TIME FOR  
SUBMISSION OF SUPPLEMENTARY REPORT AS PER ORDER DATED 08/05/2024.**

I, Rutuja Vikrant Bhalerao aged about 37 years, occupation-service, the Sub Regional Officer, Raigad-2, Maharashtra Pollution Control Board at Raigad Bhavan, Navi Mumbai having my office at - 6<sup>th</sup> Floor, Raigad Bhavan, CBD Belapur, Navi Mumbai. I am filing this affidavit as nodal officer of the Joint Committee which was constituted by this Tribunal vide order dated 06.07.2022, do hereby solemnly affirm state as under.

1) I say and submit that, Pursuant to this Hon'ble Tribunal Order vide dated 08.05.2024 allow the request made by MPCB, that the objections which have been stated in the replies of respondent Nos. 6 and 7 need to be considered by the Joint Committee and thereafter, the matter should be heard. Therefore, this Hon'ble Tribunal directed



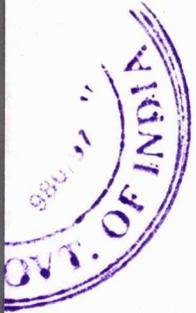


the respondent Nos.6 and 7 as well as respondent No.1 – M/s RIA CETP Co-op. Society Ltd. and respondent no. 4-MIDC to approach the Joint Committee for raising the objections against the Joint Committee Report and the hearing shall be given by the Joint Committee to these parties and supplementary report be submitted before us within one month.

2) I say and submit that, as per the above-mentioned order dated 08.05.2024, the Respondent has to approach the Joint Committee for their submission. None of the Respondent has approached the committee till 08.08.2024, only M/s. RIA CETP Co-op. Society Ltd. i.e Res. No 1 has submitted mail and requested joint committee to hear them.

3) I say and submit that, Joint Committee meeting was conducted on 13.08.2024.

Respondent no.1, Respondent no.4, Respondent no.5, Respondent no. 6 & 7 and heard their objections, Accordingly Committee heard the objection of the respondents and requested to respondent to submit additional information. The Committee is under preparation of report based on the affidavit / objection raised. Hence, the Committee is required 4 week's time period for the preparation of the report.



- 4) I say and submit that, Respondent No. 4 has submitted additional documents on 14.08.2024 I say and submit that next meeting will be conducted on shortly to discussed in detail regarding the objection of the respondents in respect of environmental damage compensation with all the members as well as the all Respondents the Work in this regard is in progress and may be completed within four week's time.
- 5) Therefore, four weeks time may kindly be granted for submission of a detailed supplementary report in compliance of order dated 08.05.2024 in respect of objection to environmental compensation.

Solemnly affirmed on                    th day AUGUST 2024

For and on behalf of Nodal Officer  
of the Committee.

(Rutuja V. Bhalerao)  
Sub Regional Officer, Raigad-2

Identified by

Before Me  
  
 R. C. DIGPAL  
 ADVOCATE & NOTARY  
 MUMBAI

REGISTERED VIDE	
SL NO:	1137
DT:	20 AUG 2024